

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

21/12/2018

O.A./260/610/2018 S BHANJA

FOR INTERIM PRAYER, ON MEMO -V/S-
ARCHOEOLOGICAL SURVEY OF INDIA

ITEM NO:11

FOR APPLICANTS(S) Adv. : Mr. B. Rout

FOR RESPONDENTS(S) Adv.: Mr. P.K. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for both sides.</p> <p>Ld. Counsel for the applicant submitted that the applicant is currently continuing to be engaged although Respondents' Counsel submitted that there is no proof which has been enclosed in the O.A. to that effect. He further submitted that in the earlier case in a similar case, order has been passed on 12.12.2018 for disposal of the representation.</p>
	<p>Ld. Counsel for the Respondents submitted that the claim of the applicant is highly barred by time.</p>
	<p>It is seen that the applicant has not approached the authority before approaching this Tribunal. Ld. Counsel for the applicant submitted that the applicant is continuing in service as casual labourer as on today. Hence, without expressing any opinion on merit of this case including the issue of delay, the O.A. is disposed of at this stage with liberty to the applicant to file a comprehensive application indicating the grounds taken in this O.A. and enclosing the copies of the judgments/citations on which the applicant has relied upon to Respondent</p>

No.4/competent authority within 15 days. On receipt of such application the Respondent No.4/competent authority shall consider the same as per the rules and guidelines of the Government and pass an appropriate speaking and reasoned order, copy of which is to be communicated to the applicant within three months from the date of receipt of such representation.

The O.A. is disposed accordingly. No costs.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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